



2026:AHC:171881

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 8317 of 2026**

Amit Shukla

.....Applicant(s)

Versus

State Of U.P. And 4 Others

.....Opposite
Party(s)

Counsel for Applicant(s) : Pankaj Tiwari, Rajan Upadhyay, Sr.
Advocate
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. The Learned counsel for the applicant is permitted to implead State of Haryana as opposite party no.6.
2. Heard Sri Ramesh Upadhyay, Learned Senior Counsel assisted by Sri Rajan Upadhyay, Learned counsel for the applicant, the Learned A.G.A. for the State and perused the record.
3. The present anticipatory bail application has been moved seeking transit anticipatory bail in the event of arrest for Case Crime No.59 of 2026, under Sections 217, 318(4), 324(4), 329(3), 336(3), 338, 340, 61(2) B.N.S., 2023 Police Station Thanesar Sadar, District Kurukshetra.
4. Learned counsel for the applicant contends that the applicant has no role to play in the offence in question. The co-accused Daljeet Singh had been arrested and his bail application was being considered before the concerned Court and in the proceedings before the concerned Court, the grounds of arrest that were provided indicated that the applicant was also needed to be interrogated by the police. It is post this disclosure in the said grounds of arrest, the police of Police Station Thanesar Sadar is seeking to arrest the applicant, who is a resident of Ghaziabad. The Learned counsel for the applicant has contended that the applicant will cooperate with the investigation and appear before the concerned investigating officer and avail remedies as provided under the law before the concerned Court at Haryana. However, he apprehends his arrest in the meantime. He seeks anticipatory

bail on the ground that the co-accused Daljeet Singh has been granted a regular bail by the Court of ACJM, Kurukshetra. The Learned counsel for the applicant has further stated that his case is at par with that of the co-accused Virendra Singh, who is named in the FIR, who has been granted anticipatory bail by the Additional Sessions Judge, Kurukshetra.

5. The Learned A.G.A. has opposed the prayer for grant of transit anticipatory bail and has contended that the applicant may appear before the concerned Court in Haryana and seek appropriate relief as is available to him under the law and no case for grant of transit anticipatory bail is made out.

6. I have considered the submissions made by the Learned counsel for the parties and perused the material brought on the record.

7. The applicant is not named in the FIR. Similarly situated co-accused Daljeet Singh has been granted regular bail by the concerned Court at Kurukshetra. In the grounds of arrest said to have been served on the co-accused Daljeet Singh, it has been mentioned that the applicant, who is said to have been involved in the incident, is also required to be identified and interrogated face to face. The apprehension of arrest that has been expressed is on the basis of the grounds of detention mentioned above, which have been annexed as Annexure No.4 to this anticipatory bail application. Co-accused Virendra Singh has been granted anticipatory bail by the Additional Sessions Judge, Kurukshetra and in the prima facie opinion of the Court taking into account all the facts and circumstances of the case as also the facts that the applicant has no other reported criminal antecedents, it would be appropriate to grant transit anticipatory bail to the applicant for a period of one month from today on his furnishing a personal bond and two sureties in the like amount.

8. In view of the above, the anticipatory bail application of the applicant is **allowed**.

9. Considering the facts and circumstances of the case and the fact that applicant-**Amit Shukla** is seeking transit anticipatory bail, applicant is granted transit anticipatory bail for a period of one month to appear before the court concerned within the aforesaid period, on his furnishing a personal bond of Rs.25,000/- with two sureties each in the like amount to the satisfaction of the Chief Judicial Magistrate, Ghaziabad with the following conditions:-

- (i) The applicant shall make himself available for interrogation by a police officer as and when required.
- (ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police office.
- (iii) The applicant shall not leave India without the previous permission of the Court concerned during currency of present order.
- (iv) In the event, the applicant changes residential address, the applicant shall inform the court concerned/Investigating Officer about new residential address in writing.
- (v) The applicant shall maintain law and order.
- (vi) The applicant shall at the time of execution of the bond, furnish his address and mobile number to Chief Judicial Magistrate, Ghaziabad.
- (vii) The applicant shall appear before the court concerned within 45 days from today.

10. The Chief Judicial Magistrate, Ghaziabad shall send copy of the details of the bond and sureties submitted by the applicant in pursuance to present order to the court concerned forthwith.

11. In the event, the applicant fails to appear before the concerned Court within the aforesaid period, the present order shall automatically stands withdrawn and the concerned Court would be at liberty to proceed in accordance with law.

12. A copy of this order shall be sent to the concerned police station by the Registrar (Compliance) of this Court.

August 14, 2026
Ajeet

(Rajiv Lochan Shukla,J.)